

# HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

## ROSTER OF HON'BLE BENCHES

W.E.F. 15.10.2024 (TUESDAY)

SL. NO.	HON'BLE DIVISION BENCH	MATTERS
1.	<p><b>IN CHIEF JUSTICE'S COURT</b></p> <p>HON'BLE THE ACTING CHIEF JUSTICE</p> <p><i>AND</i></p> <p>HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA</p> <p>(IN PRE-LUNCH SESSION AT 10:15 A.M.)</p>	<ol style="list-style-type: none"><li>1. Tax and Excise (Appeals, Revisions and Applications)</li><li>2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls</li><li>3. Special Appeals</li><li>4. Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)</li><li>5. Contempt Appeals</li><li>6. Company Appeals</li><li>7. Criminal Contempt Petitions</li><li>8. Matters to be heard by the Commercial Appellate Division</li><li>9. Division Bench Criminal Writ Petitions</li><li>10. Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals</li><li>11. All Habeas Corpus Petitions</li><li>12. All Appeals (including under the Family Court Acts) heard by Division Bench</li><li>13. Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy <i>etc.</i> having the force of law is challenged.</li><li>14. Death Reference</li><li>15. Other assigned matters.</li></ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>

	<b>HON'BLE SINGLE BENCHES</b>	<b>MATTERS</b>
2.	<p><b>IN CHIEF JUSTICE'S COURT</b></p> <p>HON'BLE THE ACTING CHIEF JUSTICE</p> <p>(IN POST-LUNCH SESSION AT 02:00 P.M.)</p>	<ol style="list-style-type: none"> <li>1. Applications under the Arbitration and Conciliation Act, 1996 (ON FRIDAYS)</li> <li>2. Transfer Applications (Civil &amp; Criminal)</li> <li>3. Writ Petition Misc. Single under Article 227 Constitution of India.</li> </ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
3.	<p><b>COURT NO. 2</b></p> <p>HON'BLE SHRI JUSTICE RAVINDRA MAITHANI</p>	<ol style="list-style-type: none"> <li>1. Bail Applications including Anticipatory Bail Applications</li> <li>2. Criminal Revisions</li> <li>3. Criminal Misc. Applications.</li> </ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
4.	<p><b>COURT NO. 3</b></p> <p>HON'BLE SHRI JUSTICE ALOK KUMAR VERMA</p>	<ol style="list-style-type: none"> <li>1. Appeals against Orders</li> <li>2. Civil Contempt Petitions</li> <li>3. First Appeals</li> <li>4. Second Appeals</li> <li>5. Civil Revisions</li> <li>6. Matter relating to Commercial Division</li> <li>7. RERA Appeals</li> <li>8. Company Petitions</li> <li>9. Testamentary Cases</li> <li>10. Trade Union Appeals.</li> </ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
5.	<p><b>COURT NO. 4</b></p> <p>HON'BLE SHRI JUSTICE RAKESH THAPLIYAL</p>	<ol style="list-style-type: none"> <li>1. Writ Petitions Service Single</li> <li>2. Single Bench Criminal Appeals, Jail Appeals and Government Appeals.</li> </ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>
6.	<p><b>COURT NO. 5</b></p> <p>HON'BLE SHRI JUSTICE PANKAJ PUROHIT</p>	<ol style="list-style-type: none"> <li>1. Writ Petition Misc. Single under Article 226 Constitution of India</li> <li>2. Writ Petitions (Criminal) under Article 226 of the Constitution of India.</li> </ol> <p><i>Admission, Orders and Hearing including Fresh Cases.</i></p>

7.	<b>COURT NO. 6</b>  HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA  (IN POST-LUNCH SESSION AT 02:00 P.M.)	1. Applications under Section 482 of the Code of Criminal Procedure, 1973 2. Writ Petitions (Criminal) under Article 227 of the Constitution of India.  <i>Admission, Orders and Hearing including Fresh Cases.</i>
----	---	--

**NOTE:-**

1. Successive Bail Application of same accused be listed before the same Bench, if available, which has disposed of the previous Bail Application. In the event, same Bench is not available, Bail Application be listed as per this Roster.
2. All matters, on change of this Roster, shall stand released and shall be listed before the Benches, as per this Roster, except the matters, which are nominated or reserved for judgment or are part heard.
3. Any other matter, not mentioned in this Roster, shall be listed as per the special or general directions of Hon'ble the Acting Chief Justice.

Date: 14.10.2024

(MANOJ KUMAR TIWARI)  
**ACTING CHIEF JUSTICE**